

LOK SABHA DEBATES

LOK SABHA

Thursday, January 24, 1980/Magha
4, 1901 (Saka).

The Lok Sabha met at Eleven of
the Clock.

[MR. SPEAKER in the Chair]

MEMBERS SWORN

Shri Prabhunarayan Ramdhan
(Damoh).

Shri Chandra Shekhar (Ballia).

MR. SPEAKER: Mr. J. B. Patnaik.

(Re. CALLING ATTENTION NO-
TICES

श्री राम विलास पासवान (हाजीपुर):
अध्यक्ष महोदय, मैं आपके द्वारा उत्तर प्रदेश
में जो घटना घटी है और हाउस में कांग्रेस
के लोगों ने अध्यक्ष और राज्यपाल के विरुद्ध
नारे लगाये हैं----- (व्यवधान)

MR. SPEAKER: Order please.
You have to take my permission. All
of you please sit down. I have not
given permission. Please take your
seat.

The hon. Members should seek my
permission to speak. You can come to
my chamber. Please sit down.

SHRI JYOTIRMOY BOSU (Dia-
mond Harbour): I have given you
my notice for adjournment motion.

MR. SPEAKER: I will consider it.
(Interruptions) All of you please sit
down. Nobody should speak without
the permission of the Chair. Please

take my permission and then speak.
All of you please sit down. You have
to take my permission first.

SHRI JYOTIRMOY BOSU: A writ-
ten notice has been given before 10
O'Clock. (Interruptions).

MR. SPEAKER: Order, order. All
of you please sit down.

(Interruptions)

MR. SPEAKER: Order. Order. Hon'
ble Members should not speak with-
out my permission. Please, sit down.
All of you please take your seats. Mr.
Venkatasubbaiah is on a point of
order.

(Interruptions)

THE MINISTER OF STATE IN
THE MINISTRY OF HOME AF-
FAIRS AND IN THE MINISTRY OF
PARLIAMENTARY AFFAIRS (SHRI
P. VENKATASUBBAIAH): Sir, my
point of order is that in U.P. the de-
monstration that has been carried on
was legitimate and done in a peace-
ful and non-violent manner by the
Congress workers. It is a State mat-
ter.

(Interruptions)

MR. SPEAKER: Please sit down.

(Interruptions)

MR. SPEAKER: Please sit down.
All of you may please sit down.

(Interruptions)

MR. SPEAKER: Will you please
take your seats? Mr. Ramavatar
Shastri, please sit down. Now, let us
act like responsible people here. Please
sit down. He stands up and then the
other person from the other side
stands up. Will you please listen
now? Hon. Members, we have to
devise some way to utilise the time.

[Mr. Speaker]

That is a precious one. It is the nation's time. You cannot haggle like this. There are rules and regulations here.

SHRI JYOTIRMOY BOSU: I have written to you.

MR. SPEAKER: Notices are given. Motions are moved. Everything is done with my permission. It is my ruling which has to be taken first. If I allow you, you will speak; if not, you cannot speak. It applies to all of you. I have to decide it. You have given it to me. Is it not? I have to decide whether this is in order or not.

SHRI JYOTIRMOY BOSU: No, Sir. I have given you notice. Those officers would have to be told as to what decision you have taken in regard to notices.

(Interruptions)

MR. SPEAKER: Please sit down.

श्री रामावतार शास्त्री (पटना) : अध्यक्ष जी, पहले आप यह व्यवस्था दीजिए क्या वे लोग ही मम्बर हैं या हम लोग भी मम्बर हैं ।

(Interruptions)

MR. SPEAKER: Mr. Ramavatar Shastri, please sit down. Now please sit down. We have to go by the rules.

SHRI JYOTIRMOY BOSU: Sir, my point is.... (Interruptions)

MR. SPEAKER: We have to go by the rules. It applies to all members irrespective of whichever party he may belong to.

(Interruptions)

MR. SPEAKER: Will all of you please sit down, gentlemen? It is by the rules that I have to conduct the House. You have given me a notice.

SHRI JYOTIRMOY BOSU: Before 10 O'clock.

MR. SPEAKER: I have to decide. I have to decide whether I have to admit it or not. I have allowed one notice under Rule 377.

(Interruptions)

MR. SPEAKER: Please sit down. Please listen. You have to take my permission. Mr. Ram Vilas Paswan, you have given me a motion, on Call Attention. I have to decide.

SHRI JYOTIRMOY BOSU: That was yesterday. Today I have given a notice. It is about U.P. Assembly.

MR. SPEAKER: It is coming up today. You cannot have two.

I will go according to the rules.

(Interruptions)

MR. SPEAKER: Why are you trying to get up? Please be seated. Please sit down.

(Interruptions)

MR. SPEAKER: One by one I will listen. You cannot take the time of the House like this. Mr. Bosu, I have allowed your notice under Rule 377. That is coming up today.

SHRI JYOTIRMOY BOSU: That was yesterday's. What about today's motion?

MR. SPEAKER: You are allowed only one.

SHRI JYOTIRMOY BOSU: Please read out the rule 377 first. It does not bar me from bringing more than one motion.

(Interruptions)

MR. SPEAKER: That is the Convention. Mr. Bosu, you will agree with me that the rule will apply to all, not to one. I will apply the rule to all.

(Interruptions)

SHRI JYOTIRMOY BOSU: Mr. Speaker, Sir, in all humility, may I point out that Rule 377 clearly says.....

(Interruptions)

MR. SPEAKER: We will discuss that in my chamber. You can come to me. Please sit down.

(Interruptions)

SHRI JYOTIRMOY BOSU: Unless the rule is changed by the Rules Committee, this cannot be done. The rule must be changed.

MR. SPEAKER: I have given my ruling.

SHRI JYOTIRMOY BOSU: No Sir, you cannot give a ruling like this.

(Interruptions)

SHRI JYOTIRMOY BOSU: Sir, this matter was raised in the Rules Committee. (Interruptions)

MR. SPEAKER: I have given my ruling. I am considering your matter. I have to decide it according to rule and I have not yet decided that.

SHRI K. LAKKAPPA (Tumkur): Mr. Speaker, Sir,

MR. SPEAKER: Please sit down. They should abide by the rules and you should also abide by the rules. I will decide the matter. Let us now take up the business of the House. Now, Shri J. B. Patnaik.

12.19 hrs.

PAPERS LAID ON THE TABLE

ANNUAL REPORT AND AUDITED ACCOUNTS WITH AUDIT REPORT OF EMPLOYEES' STATE INSURANCE CORPORATION, NEW DELHI FOR 1978-79

THE MINISTER OF TOURISM AND CIVIL AVIATION AND LABOUR (SHRI J. B. PATNAIK):

I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under section 36 of the Employees' State Insurance Act, 1948:—

(i) Annual Report of the Employees' State Insurance Corporation, New Delhi, for the year 1978-79.

(ii) Audited Accounts of the Employees' State Insurance Corporation, New Delhi, for the year 1978-79 together with the Audit Report thereon.

[Placed in Library. See No. LT-8/80].

(Interruptions)

RE. CALLING ATTENTION NOTICES—Contd.

SHRI BAPUSAHEB PARULEKAR (Ratnagiri) : Sir, I have a point of order.

(Interruptions)

MR. SPEAKER: You must seek my permission first and after obtaining permission, you can speak. Please sit down.

SHRI JYOTIRMOY BOSU: Sir, I want to make a humble submission...

(Interruptions)

MR. SPEAKER: Will all the hon. Members sit down? I will hear one by one; one at a time.

What is your point of order, Mr. Parulekar?

SHRI BAPUSAHEB PARULEKAR: Mr. Speaker, Sir... (Interruptions)

SHRI JYOTIRMOY BASU: Has any one of them given a written notice?

MR. SPEAKER: No, I am not permitting them.

I am again appealing to all of you to please sit down. If anybody has to ask for my permission, he will stand up and only after I have permitted him to speak, he will do so. Please sit down. If I give you permission, only then you speak.

श्री राम विलास पासवान (हाजीपुर) : यह क्या हो रहा है। आप ने इनको बोलने